

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification
Srinagar, the 6th October, 2022

S.O. - 471 In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint following officers to be the Executive Magistrate(s), who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction in District Kupwara.

S.No	Name of the Tehsildar	Place of posting
1.	Sh. Anamul Maqbool (JKAS)	Tehsildar Sogam Lolab
2.	Sh. Syed Eyad Qadri (JKAS)	Tehsildar Karnah

Kupwara.

By Order of the Government of Jammu and Kashmir.

sd/-

(Achal Sethi)

Secretary to Government,

No. LAW-POWR/12/2022-10

Dated :- 06 10-2022

Copy to the:-

1. Principal Secretary to Government Revenue Department.
2. Divisional Commissioner, Kashmir.
3. District Magistrate, Kupwara This is with reference to his letter No.DCK/PS/2022/01/3258-59 Dated :- 01-10-2022
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
6. Concerned file.
7. Incharge Website.

(Signature)
(Khursheed Ahmad Bhat)

Additional Secretary to Government,